

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00203/2021

Dated Thursday the 4th day of March Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)

(Through Video Conferencing)

Smt. R. Shanmugavadi, Age 63 yrs,
W/o. Late Ex MES-157109 MATE SS J. Rajamani,
1, North Street,
Ilanthalikulam Post,
Srivilliputhur Tk 626149, Virudhunagar Dist.Applicant

By Advocate M/s. D. Solomon Pandian

Vs

1.Union of India,
rep by the Secretary,
Government of India,
Ministry of Defence (Airforce),
5 A, South Block,
New Delhi 110011.

2.The Chief of Air Staff,
Air Head Quarters [Vayu Bhavan],
Rafi Marg,
New Delhi 110006.

3.MES Pension Liaison Cell,
The Principal Controller of Defence Accounts (Pensions),
Draupadi Ghat, Allahabad 211014.

4.The Director,
Director of Air Veterans,
Subroto Park, New Delhi 110010.

5.The Officer in charge,
Garrison Engineer (AF),
Military Engineer Services,
Air Force Station, Tambaram,
Chennai 600046.

6.Smt. Rajeswari,
No. 22, Dhanalakshmi Lane,
Vemulapudi 531117, Ongole Dist, AP.Respondents

By Advocate Mr. Su. Srinivasan, SCGSC

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The reliefs prayed for in this OA is as follows:

"i. The Hon'ble Tribunal may direct the respondents to recall the kindred rolls dated 15.06.1984 and 31.03.1988 set aside the same and restore the applicant's name Smt. R. Shanmugavadiu as NOK and restore the family pension to the applicant Smt. R. Shanmugavadiu w.e.f. Apl 2014 along with arrears and interest for the delayed period.

ii. It is therefore prayed that this Hon'ble Tribunal may be pleased to allow my petition as prayed for and thus render justice."

2. For some technical reasons, counsel for the applicant could not be connected. Heard Mr. Su. Srinivasan, SCGSC appearing for the respondents on advance notice. Perused the OA and all the documents.

3. We have observed that there is a representation dt. 22.06.2019 which has not been considered by the respondents.

4. Hence, without going into the merits of the case, this OA is disposed of with a direction to the competent authority to consider the pending representation of the applicant dt. 22.06.2019 and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

**(C.V.Sankar)
Member(A)**

04.03.2021

SKSI

**(S.N.Terdal)
Member(J)**